

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
IB-2484(ND)/2019  
IA/1868/2024

**IN THE MATTER OF:**

**M/s. Adecco India Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Aventura Components Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 23.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RP**

**For the Liquidator**

:Mr. Dhananjaya Sud, Adv.  
:Adv. Alok Kumar Kuchhal and  
Mr. Anil Kumar Mittal, liquidator  
in IA/1868/2024.

**ORDER**

**IA/1868/2024**

This is a Preliminary Report filed by the Liquidator in terms of Regulation 13 of the IBBI (LP) Regulations, 2016. Heard Ld. Counsel for the Liquidator. The Preliminary Report as filed by the Liquidator is taken on record with just exceptions. IA **disposed** of.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**